

FIR no.0291/2010
PS Kalyanpuri
State vs. Surender @ Bunty

03.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application on behalf of accused regarding surrender after ten days as well as seeking report from Jail Suptd.

Present: Ld. APP for the State through VC on Cisco Webex App.

Ld. Counsel for applicant through VC on Cisco Webex App.

Heard submissions.

At this stage, Ld. Counsel for applicant states that he will move appropriate application on behalf of surety for withdrawal of surety bond and he has prayed that report be called from Jail Superintendent regarding details of cases pending against accused as per jail record.

Let report be called from Jail Superintendent in this regard for
05.12.2020.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
03.12.2020

FIR no.242/2020
PS Kalyanpuri
State vs. Shanu
u/s 323/336/506/34 IPC

03.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Sh. Pankaj Tomar, Ld. Counsel for applicant/ accused through V.C. on CISCO Webex App.

Arguments on bail application heard and the application/record perused.

One of the offences alleged against the accused is u/s 307 IPC which is a Sessions triable offence.

At this stage, Ld. Counsel for applicant/ accused has prayed for withdrawal of the bail application.

Accordingly, the bail application stands dismissed as withdrawn.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. One copy be also sent to Jail Suptd. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
03.12.2020

FIR no.242/2020
PS Kalyanpuri
State vs. Gulshan
u/s 323/336/506/34 IPC

03.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ms. Ifat Sultana, Ld. LAC for applicant/ accused through V.C.

Arguments on bail application heard and the application/record perused.

One of the offences alleged against the accused is u/s 307 IPC, which is a Sessions triable matter besides being an offence punishable with imprisonment for life. Same is beyond the scope of provisions of Section 437 Cr.P.C.

Considering these facts and gravity of offence, the present application of applicant/accused Gulshan for grant of bail is hereby **dismissed**.

Application is **disposed off** accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. One copy be also sent to Jail Suptd. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
03.12.2020

e FIR no. 000871/19
PS Kalyanpuri
State vs. Suraj Singh Rawat
u/s 379/411/34 IPC

03.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. LAC Ms. Ifat Sultana, Ld. Counsel for applicant/ accused through V.C.

Arguments on bail application heard and the application perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Suraj Singh Rawat is admitted to bail on furnishing bail bonds of Rs.12,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on her mobile number. One copy of order be sent to Jail Suptd. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing..

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
03.12.2020

e FIR no. 000659/19
PS Kalyanpuri
State vs. Suraj Singh Rawat
u/s 379/411/34 IPC

03.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. LAC Ms. Ifat Sultana, Ld. Counsel for applicant/ accused through V.C.

Arguments on bail application heard and the application perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Suraj Singh Rawat is admitted to bail on furnishing bail bonds of Rs.12,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on her mobile number. One copy of order be sent to Jail Suptd. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
03.12.2020

e FIR no. 1203/19
PS Kalyanpuri
State vs. Suraj Singh Rawat
u/s 379/411/34 IPC

03.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. LAC Ms. Ifat Sultana, Ld. Counsel for applicant/ accused through V.C.

Arguments on bail application heard and the application perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Suraj Singh Rawat is admitted to bail on furnishing bail bonds of Rs.12,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on her mobile number. One copy of order be sent to Jail Suptd. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
03.12.2020

FIR no.189/19
PS Kalyanpuri

03.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for releasing of accused on personal bond.

Present: Ld. APP for the State through VC on Cisco Webex App.

Ms. Ifat Sultana, Ld. LAC for accused

As per report filed by the IO, accused does not have any permanent address. He is also involved in several other criminal cases. Under such circumstances, if accused is released on personal bond, his presence may not be secured if he jumps bail, in future.

Considering all the facts, application for release of accused on personal bond is hereby dismissed. However the applicant is at liberty to file afresh in case he provides his permanent address.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on her mobile number. One copy of order be sent to Jail Suptd. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
03.12.2020

Case no.53/20

Bank of Baroda vs. JD Sons and Ors.

03.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application on behalf of Receiver regarding alleged non-compliance of order dated 27.10.2020 and non-payment of fees by the concerned bank.

Present: None.

It is already 12.30 pm but applicant/Receiver is absent since morning. Even on the previous two dates, applicant/ Receiver was absent.

Hence, the present application is dismissed for non prosecution as well as non appearance.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
03.12.2020

FIR no.152/20
PS Pandav Nagar
State vs. Not Known.

03.12.2020

This is a Superdari application received through official Email address of the court. Reply has also been filed through Email. Application taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123 /Judl.Br.East/KKD dated 27.11.2020.

Present: Ld. APP for the State through VC on Cisco Webex App.

None for applicant.

It is already 12.30 pm. Even on the previous date, applicant was absent. Hence, I will proceed further.

Perusal of file shows that this is a superdari application qua vehicle no.UP 14 FT 2725 moved by applicant Mohd. Usman. However, as per copy of RC of the vehicle filed by the applicant himself, the vehicle is in the name of one Afroz and not in the name of the applicant. Applicant is even otherwise not appearing.

Hence, the present application stands dismissed.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
03.12.2020

Case no.763/18

Mangat Ram vs Rajender Jatav etc.

03.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State through VC on Cisco Webex App.

None for applicant.

This is an application for change of surety documents but neither surety nor the Ld. Counsel has appeared today.

Hence, put up this application on next date of hearing i.e. 24.02.2021 in the main matter, for disposal.

Counsel for the applicant is directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
03.12.2020

FIR no.5409/2020
PS Kalyanpuri
U/s 379/411/34 IPC
State vs. Manoj

03.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ms. Ifat Sultana, Ld. counsel for the applicant through V.C.

Arguments on bail application heard and the application perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Manoj is admitted to bail on furnishing bail bonds of Rs. 15,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
03.12.2020